

(2023) 08 KAR CK 0023

In the Karnataka High Court

Case No : Writ Petition No. 17691 Of 2023 (GM-POLICE)

Soubhagya

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 18-08-2023

Acts Referred:

Citation : (2023) 08 KAR CK 0023

Hon'ble Judges : Krishna S Dixit, J

Bench : Single Bench

Advocate : Naveen J, Manjunath K

Final Decision : Allowed

Judgement

Krishna S Dixit, J

1. The subject matter of this Writ Petition is substantially similar to the one in W.P.No.8631/2023 between SRI. SHIVAPPA BELLAD vs. SUPERINTENDENT OF OPEN AIR PRISON & OTHERS, disposed off by this Court on 22.05.2023, wherein furlough / Parole was granted to the litigant therein because of the ailments of the ageing mother, as is the case herein too.

2. Learned counsel for the Petitioner justifiably argues that the Division Bench of this Court in W.A.Nos. 932-933/1974 between A.V.VINODA & ANOTHER Vs. STATE OF KARNATAKA BY ITS COMMISSIONER & SECRETARY disposed of on 11.12.1974, has held that the Court should treat the like-cases alike and if relief is granted to a litigant it needs to be extended to similarly circumstanced litigants as well, there being no derogatory circumstances.

In view of the above, Writ Petition is allowed; the 2nd Respondent is requested to grant Parole to Petitioner's husband Sri.Manjesh, CTP No.11182 for a period of one week subject to all usual conditions & precautions. For which week parole is desired for, may be indicated by the Petitioner's husband himself.

Costs made easy.